159 University Grants Commission [RAJYASABHA]

जहां तक इस बिल पर विचार करने का प्रदन है, लोक सभा में भी हमारी पार्टी की तरफ से कहा गया था कि एक दिन और चाईं विरोधी पक्ष के सदस्य तो वह भी दिया जा सकता है, लेकिन उसके बाद भी कोई निराकरण नहीं हआ। यहां सदन में ही एक मांग उठी कि इस पर विचार करने के लिए सदन के अधिवेशन को एक दिन बढ़ाया जाय। वह भी सरकार ने स्वीकार किया। मैं तो यह कहुंगा कि सरकार जल्दीवाजी से, लुके-छिपे, दवे-दवाये इस बिल को पास कराना चाहती है, ऐसा नहीं है । लेकिन सरकार यह ग्रवच्य चाहती थी कि यह जस्दी से जल्दी पारित हो जाय, क्योंकि यह विषय बहत गंभीर है और सांप्रदायिक तत्व जो हमारे देश में हैं, उन पर अंकुश लगाया जाय यह हमारे देश की सबसे बड़ी जरूरत है। इसलिए उस के लिए विधेयक लाना, मैं समफता हूं कि एक स्वागन योग्य बात होनी चाहिए और यह भी कहना कि राजनीतिक विरोध को दबाने के लिए इस बिल का इस्तेमाल किया जायगा, मैं निश्चित रूप से ग्रीर स्पष्ट रूप से सदन के समक्ष यह बात प्रस्तुत करना चाहंगा कि सरकार की कोई ऐसी मंशा नहीं है কি राजनैतिक विरोध को इस बिल के ढारा

इस बिल का इस्तेमाल किया जायगा। श्री महावीर त्यागी: मैंने यह नहीं कहा कि राजनैतिक पार्टियों को दबाया जायगा। मैंने कहा कि ग्राप इस बात का ख्याल रसिये कि राजनैतिक पार्टियां इससे दबाई न जायं। बी_केयरफुल। मैंने यह नहीं कहा कि आपका मह इंटेशन है।

दबाया जायगा बल्कि केवल सांप्रदायिक तत्वों

को जिससे कि सारे राष्ट्र को खतरा है उनको

दबाने के लिये उन पर अंकूज लगाने के लिए

श्री राम निकास मिर्धाः आपने जो बन्त कही उसका पुरे तौर से ख्याळ रसा ाायगः । श्री ग्रोउम् प्रकाश त्यागी जी ने भी कुछ कहा । (Amdt.) Bill, \912 160

उनसे झौर उनकी पार्टी से यही निवेदन करूंगा, केवल यही कहना चाहूंगा झौर उनके दल से भौ यही निवेदन करूंगा, कि वह कृपया साम्प्र-दायिकता का परित्याग करें, वह देश में राष्ट्रीय एकता को नाने के लिए ...

श्री ओउम् प्रकाश त्यागी : ग्राप तुष्टीकरण को समाप्त करें ।

श्वी राम निवास मिर्धाः माननीय सदस्य ऐसी बात कहते हैं। उनका मतलब बायद यह कि जो अल्पसंख्यक लोग हैं उनका सरकार तुष्टी-करण कर रही है। पहली बात तो यह कि यह सही नहीं है कि हम किभी का तुष्टीकरण कर रहे हैं, लेकिन अगर माइनारिटीज का तुष्टीकरण करने की जरूरत पड़ेगी तो माइनारिटीज की मदद करने में, उनको ऊंचा उठाने में, उनको राष्ट्रीय जीवन में ऊपर लाने में कुछ करना पड़े तो चाहे उसको तुष्टीकरण कहें, कुछ भी कहें, उससे हम नहीं घबड़ायेंगे।

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY); The question is :

"That the Bill be passed." The

motion was adopted.

श्री मो ३म् प्रकाश त्याती : इस काले कानून के पास हो जाने के कारण हम यहां से बाक-माउट करते हैं।

[At this itage, some hon. Members left the Chamber.]

THE I NIVEHSITY GRANTS COMMIS-SION (AMENDMENT) BILL, Ii.2

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN) : Madam, I beg to move :

"That the Bill further to amend the Un ersily Grants Commission Act, 19: 6, as passed by the Lok Sabha, be taken into consideration."

161 University Grants Commission [3 JUNE 1972]

Madam, the House will recall that it had passed a Bill in 1970 and it received the assent of the President in June 1970. But certain difficulties were felt in enforcing that Bill and these were pointed out by various academic authorities. One of the most serious problems with which the Government was faced was that in accordance with that Bill, if a university had been established without the approval of the University Grants Commission and the Central Government, it was to be debarred for ever from receiving any grants from the University Grants Commission. And it was pointed out that several difficulties could arise. For example, a well established college which had been carrying on its academic activities with distinction might have been forcibly affiliated to a new university which was established without approval. Then in terms of the amended Act, it could never receive any further grant. Another problem that was felt was that tie Bill provided for three whole-time members. At the same time, there was provision for an elected Vice-Chairman. Now, if one of the whole-time members had been elected Vlce-Chairman, there would have been at least some consistency in that situation. But in accordance with the provisions of that Bill, it was quite possible for a person who was not a whole-time member to be elected as the Vice-Chairman; and that would have created difficulties. Furthermore, many people felt that those who were whole-time members of the Commission would have an undue advantage as compared to the other members who were part-time members. Therefore, the members would not have been in exactly the same position to take collective decisions. The whole success of the University Grants Commission has been that it has been taking decisions on a collective basis.

When these matters were pointed out it was decided to hold consultations and to go into all the important provisions of the Bill. As regards memership the figure of 12 which the previous Bill had provided was accepted but the categories were slightly changed. Now according to this Bill there would be a chairman, there would be a whole-time vicechairman, appointed by the Government. Then there would be four teachers, who will ail be part-time, all on terms of equality, and four others, and this would not necessarily exclude the Vice-Chancellors. It was pointed out by the Education Commission that while there should be no constituency of Vice-Chancellors, there should not be a total ban on the appointment of Vice-Chancellors as members of the Commission. And then, as has been the practice since 1956 there would be two officials of the Government, one representing the Ministry «f Finance and one representing the Ministry of Education. On the other issue it has been provided that if a university is established without the approval of the University Grants Commission and the Central Government, then it cannot receive any grant not only from the University Grants Commission but from any of the Central Government sources until it fulfils the criterion which is laid down by the U3C so 'hat this will make the Bill mu;h more constructive and would not debar any institution from reieivin? it at any time in future. Then there is another provision with regard to a casual vacancy in the membership. Now a casual vacincy will be filled for the full term and if there is a casual vacancy in the office of the chairman, then the vice-chairman will discharge the duties until a new chairman is appointed, and the new chairmin will be appointed for a full term, Similarly if a contingency were to arise, which might arise when neither the chairman nor the vicechairman is able to function, then the Government can appoint any other member of the Commission to discharge the duties of the chairman for a period not exceeding six months or until another chairman is appointed whichever m3y be earlier. Then there is another provision in the Bill and that is that the University Grants Commission Act which provided under section 14 that if a university were to fail to comply with the recommendations of the Commission made in sections 12 and 13 of the UGC Act, then taking into consideration any explanation, if any, furnished by the university, the Commission could hold grant from the university. But there were two other provisions of the original Act, the principal Act,-sections 25 and 26-with regard to various powers like furnishing of returns and maintenance of standards. There has been a consistent demand that the University Grants Commission should play a mo:-< positive role in determining the standards o

163 University Granis Commission [Prof. S. Nural Hasan] higher education. Now, it was felt that unless clause 25'-failure of a university to act in accordance with sections 25 and 26 of the principal Act-was also to be brought within the ambit of section 24, a legal difficulty might arise. Therefore, this amendment has also been introduced. Then there is a procedural matter that a provision has been made in the present Bill empowering the Commission to make recommendations with regard to the delegation of its powers. This was also there in the 1970 Bill. Certain procedural powers can be delegated to the chairman, to the vice-chairman or to the officers of the general superintendence, जरिये ग्राप ऐसी ग्रान्ट्स वापस ले सकते है। office expenditure and matters relating to ihe internal administration of the Commission.

amending Bill to the House.

The question was proposed.

थी नवल किशोर (उत्तर प्रदेश): उप-सभाध्यक्ष महोदय, यह जो शिक्षा मंत्री जी ने यनीवसिटी ग्रान्ट्स कमिशन के विषय में संशो-धन विधेयक पेश किया है, उसको मैंने ध्यान से देखा है। इममें झक नहीं है कि 1970 का जो ऐक्टथा उसमें कुछ सुधार करने की कोणिका की गई है, लेकिन कुछ बातें जो मैं उनसे उम्मीद करता था कि वे अपने भाषण में कहेंगे, वे बातें शायद उन्होंने नहीं कहीं ।

यह सही है कि युनीवर्सिटी ग्रान्ट्स कमिशन एक महत्वपूर्ण संस्था है, जो ग्राज से नहीं बल्कि करीब 22 सालों से काम कर रही है। झगर मेरी याददाश्त सही है तो यह 1954 में बनी थी और तब से इसको 18 साल हो गये हैं। मैं एक बात यह कहना चाहता हूं कि इसके जो मेम्बर होते हैं वे बड़ें-बड़ें डिस्टिग्वि**इड** एजू-केशिनिस्ट होते हैं या वह व्यक्ति होते हैं जिनका सार्वजनिक संस्थाओं में तथा विभिन्न राष्ट्रीय क्षेत्रों में काफी ऊंचा स्थान प्राप्त किये होते हैं। मुझे यह ग्रच्छी तरह मालूम है कि यूनीवसिटी ग्रांट्स कमिशन कुछ स्पेसिफिक कामों के लिए पैसा देता है, चाहे वह रिसर्च से सम्बन्ध रखता

(Amdt.) Bill, 1972 164

हो, बिल्डिंग के सम्बन्ध में हो या किसी और इसी तरह की चीज के सम्यन्ध में हो, लेकिन मैं यह जानना चाहता हूं कि इस पैसे के खर्च पर कट्रोल के बारे में कौन जिम्मेवार है। आपने इसमें सैक्शन 14 में खुद कोट किया है कि इस तरह के ग्रान्ट्स बन्द कर दिये जायेंगे यदि उन का सही इस्तेमाल न किया गया होगा। लेकिन इस तरह का कोई प्राविजन नहीं है जिसके

दूसरी बात यह है अगर मंत्री जी मुझे माफ With these words, Madam, I commend the करें, एक बात मैं कहूं। मैं कोटेशन या कोई सूची नहीं देना बाहता हूं, लेकिन यह भी लिका-यतें आई हैं कि यूनीवसिटी ग्रान्ट्स कमिशन हर यूनीवसिटी के साथ एक जैसा वर्ताव नहीं करता है, कहीं कुछ ज्यादा समता है और कही कुछ सौतेलापन भी है। मैं फैबरिटिउम मौर लेपो-टिज्म शब्द का इस्तेमाल करना नहीं चाहता ह जानबू सकर, लेकिन यह चीज है। झाप यह भी बतलाने की क्रुपा करें कि क्या किसी यूनीबसिटी के खिलाफ ऐक्शन लिया गया है जिसने यू.जी.सी. के फंड का सही तौर पर इस्तेमाल नहीं किया। ग्रगर ग्रापने इस तरह के ऐक्शन लिए हैं तो कितनों के खिलाफ लिये, यह वात मैं आपसे जानना चाहता हूं। यह भी शिकायत आई है कि जिस काम के लिए ग्रान्ट्स दी जाती है, वह उसमें इस्तेमाल नहीं होती है बल्कि उनको दूसरे हैड में इस्तेमाल कर लिया जाता है। दूसरे शब्दों में, जैसा मैंने कहा था कि जिन यूनी-वसिटीज का यू.जी.सी. में ज्यादा पुल होत, है उनको ज्यादा फायदा हो जाता है। यू.जी.सी. एक महत्वपूर्ण संस्था है और गजेन्द्रगड़कर कमिशन ने भी इसके महत्व को कम नहीं बत-लाया। यू.जी.सी. एक एडवायजर भी है माननीय प्रेसीडेन्ट का जो कि सभी केन्द्रीय यूनीवर्सिटीज के विजिटर हैं। यह इसका एक महत्वपूर्ण काम है। अलीगढ़ यूनीवसिटी संशो-धन विधेयक भी एक माने में इसी की देन है । मैं सिर्फ यह कहना चाहता हूं कि य**ह** इम्प्र रान

(Amcit.) Bill, 1912 166

बनना चाहिए कि हर यूनीवर्सिटी को रिसचं के लिए, या ग्रन्थ किसी स्पेसिफिक परपज के लिए जो पैसा दिया जाता है, वह केवल मैरिट के आधार पर ही दिया जाना चाहिए श्रीर इस के ग्रन्दर किसी तरह की कोई पोलिटिक्स नहीं इस्तेमाल की जानी चाहिए।

मैं नहीं जानता हूं कि फाइनेन्स मिनिस्ट्री का क्या भौर कितना कंट्रोल रहेगा। हालांकि शिक्षा विशेषज्ञों का यह मत है ग्रौर मैं भी इस बात को मानता हंकि एक बार जो फंड कमीज्ञन को दे दिया जाये उसके इस्तेमाल मौर खर्च करने में उसको काफी फीडम होनी चाहिए। मगर साथ ही मैं इस बात को भी मानता हं कि जब गवनमेंट कमीशन को इतना ज्यादा पैसा देती है तब उस पर फाइनेन्स मिनिस्ट्री का भी कुछ कंट्रोल होना चाहिए और वह इस बात को देवे कि जो पैसादिया गया है उसका सही इन्तेमाल हो रहा है या नहीं ? इसमें जो फाइनेंशियल मैमोरेन्डम दिया हुआ है उसमें श्रापने करमाया है कि जो भी नया खर्चा ज्यादा होगा या एक्स्ट्रा होगा, तो वह मौजूदा बजट से मीट कर लिया जायेगा। मैं फाइनेन्स की थोड़ी जानकारी रखता हूं भीर यह बात मेरी समफ में नहीं आई कि यह बचत बजट में किस तरहहोगी—क्या कुछ पैसा क्याह्रग्राहै या फिर कुछ बाइटम्स की कांट दिया जायेगाया उनमें कमी करदी जायेगी। यह जो पैसा नये इंस्टीट्यू बनों को दिया जायेगाया जो 40 हजार का खर्चा नये मेम्बसंपर बढ़ेगा, उन के ऊपर होगा। वह कैसे और कहां से आयेगा इसके बारे में मुझे साफ-साफ स्थिति माल्म नहीं हो सकी है।

इसमें जो डेलीगेशन आफ पाबसें की बात कही गई है, वह मैं समभता हूं एक अच्छी चीज है। आम तौर पर यह बात होती है कि जब तक पूरा कमिशन नहीं वैठता तब तक आपका कोई काम नहीं होता है। ग्रब जब ग्रापने पावर ग्राफ डेलीगेशन दे दी है और ग्रब बजाय तीन के दो फुल टाइम अधिकारी होंगे और चेयरमैन, वाइंस, चेयरमैन को अपनी पावर दे देगा तब इस तरह से जो स्टीन काम है उसमें भासानी हो जायेगी और काम रुकेगा नहीं। एक चीज इसमें यह है कि आपने इसमें चेयरमैन काटमं रखा है 5 साल ग्रौर मेम्बर ग्रौर वाइस चेयरमैन का टर्म रखा है 3 साल, लेकिन पहले सबकाटमं शायद 6 साल का था। खैर उस पर मुझे कोई ज्यादा ग्रापत्ति नहीं है क्योंकि उनका फिर मप्वाइन्टमेंट हो सकता है। लेकिन ऐज यानी उम्र आपने कोई फिक्स, निर्धारित नहीं की है। अलीगढ़ युनीवसिटी के विधेयक में वाइस चांसलर की तो कम से कम आपने ऐज फिक्स कर दी थी कि 65 साल के बाद वह रिटायर हो जायेगा, मगर इस में स्नाप ने यह बताया नहीं कि वह कब रिटायर होंगे, ऐसा तो नहीं है कि चेयरमैनी ग्रीर वाइस-चेयरमैनी के लिए जो रिटायर्ड हैड्स हैं, जो ओल्ड ग्रादमी हैं, उनके लिए क्या खास तौर पर यह जगहें रखी गयी हैं।

एक बात मैं ग्रोर आप से गर्ज करना चाहता हूं। मैंने उस दिन आप से प्राइवेटली कहा था ग्रोर हाउस में नहीं कहा था कि उसी वाइस-चांसलर को ग्राप दुवारा नियुक्त करें मैं इसके बहुत ज्यादा फेवर में नहीं हूं। श्री गजेन्द्र-गढकर के ग्रलावा ग्रोर भी बहुत सी अथारिटीज हैं हिन्दुस्तान में बड़ी-बड़ी, जैसे श्री राधाकृष्णन् हैं ग्रीर उनकी भी यह राय थी कि इस पोस्ट का टर्म चाहे बजाय 5 के 6 साल हो जाय, मगर इसको दुवारा स्पिटि नहीं करना चाहिए। यही बात चेयरमैन की है। ग्राप उसको पांच साल के दो टर्म दे देंगे ग्रीर इस तरह दस साल तक ग्राप किसी को रख सकते हैं, क्योंकि ऐज लिमिट कोई आप ने रखी नहीं है। जैसे सब जगह आप कहते हैं कि नया ब्लड आना चाहिए क्यों आप ने स्टेगनेशन की बात की है।

मैं एक बात और कह कर भ्रपनी बात खत्म कर दूंगा। यह कमीझन 18 साल से काम कर रहा है और जहां इसका काम है कि यह रिसर्च को ग्रागे बढाये, स्पेशल प्रोजेक्स को **दे** वहां इसका काम यह भी था कि यह देखें कि हमारा स्टैंडर्ड आफ एजुकेशन ऊंचा हो और अनुशासन मजब्त हो । तो मैं जानना चाहता हं कि इन 18 सालों के अन्दर जिन युनिव-सिटीज तो मैक्सिमम फायदा पहुंचा है यु. जी. सी. से उनका स्टैंडडं ग्राफ एजुकेशन क्या प्रो. नुरूल हसन के ख्याल से बढ़ा है मौर क्या वहां के मनुशासन में बढ़ोत्तरी हुई है ? यह मैंने कुछ बातें ग्रापसे कही हैं। वह बहत छोटा सा विल है और उसमें कोई खास प्रिसिपुल की बात नहीं है। मैं इस विघेयक का समर्थन करता हूं, मगर मैं चाहता हूं कि अगर इन बातों पर आप रोबनी डालें तो मुनासिब होगा।

SHRI JANARDHAN REDDY (Andhra Pradesh): Madam Vice-Chairman, 1 rise to give ray support to this amending Bill. Let us welcome it. But while doing so, I cannot help making some observations, on the worki.ig of the University Grants Commission. While introducing this Bill in 1954, our learned, the then Deputy Minister, Shri Shrimati, told the House:

"I may say a few words with regard to the relationship between the Government and the Universities. The main purpose of the AGC is that we should develop a technique, >ve should set up an agency, which may bring about a healthy rolationsoip between the Universities and the States".

Also, while explaining the objects and reasons at the time of introducing the Bill, he said:—

"The UGC will act as an expert body to advise the Central Government on problems connected with the co-ordination of facilities and maintenance of standards in the Universities."

Madam, Vice-Chairman, I do not know

168

how far these objectives have been achieved by the UGC during the last 18 years. It is customary, when the Universities request for a grant, that the UGC sends a commission which assesses the needs of the Universities concerned and then they give the grants. It is also a part of the duty of the UGC to visit these Universities periodically and assess theit needs and also give academic advice which, I think, the UGC has not so far done in the case of any University. For the last 18 years, I am sorry to tell, the UGC has been only a grantdistributing agency. But, unless it is really a hig-powered body, unless it functions as a short of brain trust, unlesgs it is highly independent and unless it guides the system of education in this country, it can only be an extension of the Education Ministry which a Deputy Secretary can look after better, we need not have an eminent educationist like Dr. Kothari as the Chairman. So I request the hon. Minister to look into this matter.

While distributing money also, I would like to say some of the things which we have come across. Vou will be surprised to know that 40 constituent colleges of Delhi University are getting more than what three thousand colleges of other Universities all over the country are getting. It is something fantaslic to know. Also, when three years ago there was a loan of 12 million dollars from the U.S.A. as non-project loan, 80 per cent of this has gone to Central Universities alon. And when there was a Japanese cultural exchange programme, and when there was a Bulga-nian exchange programme the benfit of this has gone only to Delhi University. This is the situation. Also, I may mention that the Delhi University got last year, during 1971-72, for one department, Rs. 40 lakhs, whereas the Venkateswara University of my State got Rs. 52 lakhs for 25 departments. This vast disparity is there. I request the. hon. Minister to look into it. The southern universities are suffering without money. They cannot even pay the salaries, whereas the University here is having equipment luying in un-opened parcels.

The University Grants Commission has become a kind of an agency of Central Universities alone. The University Grants Commission should look into the whole question of distributing money without any partiality. Of course, it is an agenny paying money for the Central Universities also. It is the only agency paying money to Cen-ral Universities; I know that. But at the same time they should see that the money which they are paying for 40 constituent colleges of Delhi University is not as much or more than what is paid for 3000 colleges of other Universities. Hence I request ths hon. Minister to look into this and do justice to southern Universities also. There also the students are Indians. And the benefits which they get from outside countries like Bulgaria, Japan or U.S.A. or any other country should also be equally distributed. Let them not be consolidated by the Delhi University alone or the Central Universities alone. Sir, I feel, this is just because most of the persons there are drawn only from Central Universities. I think this is the major aspect which makes them pay more to the Central Universities.

Madam, there are 80 Universities in this country. It will be difficult for the University Grants also to go and inspect and give academic advice to the Universities. Hence it would be advisable to have some regional Grants Commissions started in the southern region also, so that they may look into these matters in a proper way and advise academically. That is why our Chief Minister. who is a man with interest in education, is trying to have a Commission similar to the University Grants Commission to advise the Universities and to pay grants to the Universties to com up. Why doesn't the University Grants Commission think on these lines to have State Grants Commissions or Regional Grants Commissions.

Then, Madam, our Universities have so far been only producing graduates, postgraduates and doctorates. I do not see any social fulfilment from the Universities. The thesis they produee hai no bearing to the society at all. I am a member of the Syndicate of Shri Venkateswara University and I know the results we are able to produce.

Now, it is up to the University Grants Commission to look into these matters and advise the Universities to have a kind of social commitment and to go into the society to know things and give advice or do research in these lines. It is for this reason that our Stale is contemplating to start a Technological University, and this Technological University is already on the way to be started. But so far we have not got

6 P.M.

any clearance from the UGC. I was told that still there *are* some hurdles on the UGc side

to have this technological university which is in the process of working out.

1 hope the hon. Minister—who was a Professor in a university and who knows thing better-will go deep into the matters of University Grants Commission, reorient the whole thing and reorganise the whole thing. I can clearly understand that the administration is over bearing in the academic matters of the University Grants Commission. The only thing now is to separate the academic body from the administrative body and see that the academic body is more helpful to the universities.

With these words I support the Bill and would also request the hon. Minister to look into the UGC matters and also to look into the affairs of the Southern region where there are universities and where theie aie students also. Thank you.

PROF. S. NURUL HASAN : I am grateful to both the hon. Members not only for supporting the Bill but also for making very important points. I shall attempt to very briefly comment on ...

श्रीनवल किशीरः प्रोफेंसर साहब आप जो बिल पेश करते हैं उसे मुभक्तो सपोर्ट करना ही पडता है।

संसदीय कार्य विभाग में राज्य मंत्री (श्री ग्रो३म् मेहता): यह पुरानी बातें हैं नवल किशोर जी।

PROF. S. NURUL HASAN : Madam, the hon. Member has been kind to me for many years. The most important point which the hon. Member, Shri Nawal KLishore, has raised was about the age of retiremsnt. In the principal Act. section 25 provides for rules of procedure for retirement. Now under that we propose to [Prof. S. Nurul Hasan] make 65 as the age of retirement of the Chairman as well as the Vice-Chairman. This is a power which is a delegated legislation; the Government have that power.

171

I would most respectfully submit that it is possible to have an error of judgment in the matter of giving grants but I would submit that it is most unfair to accust the Commission of partiality in the distribution of grants. In fact, Madam, if I had not had the responsibility which I am having, I would have made a plea to the Commission to be more discrimisting and discriminatory in giving more grants to those who need them better rather than to the others.

श्री नवल किशोर : प्रोफेसर साहब, आपकी बात ठीक है। मैंने यह कहा कि इसकी कोई बेसिस होनी चाहिये।

PROF. S. NURUL HASAN : But the Commission has tried its very best to be fair to all the universities and in doing so some of the universities which needed more could not get more partly because the Government was unable to place adequate sums at the disposal of the Commission. The functioning of ihe UGC is that for every important project the UGC appoints a body of experts-whether K is Planoiig Committee or an ad hoc committee-but practically 200 or even more research people and intellectuals and scholars are involved every year in one of the visiting committees or standing committees of the Commission or the others and the Commission generally with acts in accordance the recommendations of these bodies.

The next point is the difference between five years and three yea.s. The purpose of that is that there should be some continuity, and let not everyone's term expire at exactly the same time.

So far as the question of taking actiou in the case of misuse of funds is concerned, every university has to furnish an utilisation certificate duly audited by the proper audit authority and if funds have been misused in a Central university then the Visitor has the power to take action against

the university; if funds in a State university have been misused, then it is the duty of the State Government which has adequate powers to take action in that case. I am sorry that the Commission has not been as effective in determining the standards as a[l of us would like to be but the fault again is not that of the Commission. The fault is of our law, I tried my best to increase the power of the Commission but the university education is very much a State subject and we did not want to create a situation in which in a matter like university education an artificial controversy of the rights of the State Government and the Central Government might arise. I would like a situation in which ihe Centre and the States can work together as far as possible in the common service of the country, especially in the sphere of education.

SHRI MAHAVIR TYAGI (Uttar Pradesh) : The Education Minister must be a Minister of cabinet. It is ;i big thing. You must also change your iam . Change your name from Nurul Rtsan to Nurul Hasin.

PROF. S. NURUL HAS VN : Regarding the points mentioned by Shri 'anardhana Reddy. I would like to make one thing clear. Regarding the maintenance of the colleges of the Delhi Univei ty, he maintenance grant has to come from the Commission, whereas in the cas<j of all other colleges it is only the development grant which comes from the Commission and the maintenance grant is the responsibility of the State Government. Now, Madam, in the principal Act the University Grants Commission did not have the authority to pay the maintenance grant even for a specialised centre maintained by a State University. By this Bi'l, which is before you, it will now be possible for the Commission to give even maintenance for specialised and particularly for research purposes.

As far as the question of 12 million dollar loan is concerned, I do not have all the facts with me, but as far as my recollection goes—1 am subject to correction— the principle was that this 12 million dollar loan was only in the form of foreign exchange. The money had to be paid by each University. Now this offer was made to all the Universities. Some Universities could find the funds and, therefore, could make use of this foreign exchange; other Universities were unable to get the necessary funds and were, therefore, unable to make use of this facility,

So far as the question that the people from the central University are dominating the Commission is concerned, Madam, there are only three V ice-Chancellors on the Commission, one is the Vice-Chancellor of the Delh; Univetsity, the other is the Vice-Chancellor of the Jammu University which is a State University and the third one is the Vice-Chancellor of the Kerala University which is also a State University. No other member of the Commission belongs to any of the Central Universities.

So far as the question of advice is concerned, the Commission has been giving academic advice in many matters and one of the most interesting pieces of advice is the one which this hon. House heard yesterday. It was the recommendation of the University Grants Commission that the State Governments and the Central Government may accept the recommendations of the Gajendragadkar Committee. Similarly, in the matter of examinations the University Grants Comminsion appointed a Review Committee specially and sent the report of the Review Committee to the Universities requesting them to remodernise ard reorganise their courses in accordance with the recommendations of the Review Committee. I know the difficulties and the constraints under the UGC has to act. whether they be constraints of funds or constraints of the law, but I have no hesitation in saying that within these limitations, the Commission has done excellent work and is entitled to the appreciation of this House.

With these words, I commend this Bill.

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY): The question is :

That the Bill further to amend the University Grants Commission Act, 1956, as passed by the *Lok* Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY) : We shall now take up the clause by clause consideration of the Bill.

Clauses 2 to 10 were added to the Bill.

Clause 1, the Enacting Formula and tfie Title wire added to the Bill.

PROF. S. NURUL HASAN : I move :

"That the Bill be passed ..."

The question was proposed.

SHRI BIPINPAL DAS (Assam) : I do not

श्री गनेकी लाल चौधरी (उत्तर प्रदेश) उप-सभापति जी, मैंने बिल को बहुत ध्यान से पढ़ा ग्रीर में मंत्री जी से यह कहना चाहता हं कि उन्होंने शिड्यूल्डकास्ट और शिडयल्ड टाइब्स बालों की फिर अबहेलना की है इस विल में। मैंने पुराने बिल के बक्त भी यही बात कही थी ग्रीर बार बार यह बात कहते ग्रा रहा हुं कि मंत्री जी ने जो इ.स. कमिशन का गठन किया है उसमें कही भी देश की पिछड़ी हई जातियों, मुसलमान, शिड्यूल्डकास्ट ग्रीर शिड्युल्ड ट्राइब्स को कोई भी रिप्रेजेन्टेशन नहीं दिया है। मैं मंत्री जी से यह कहना चाहता हूं कि जो युंतीयॉंडडीज बिड्यू-ल्डकास्ट ग्रीर शिड्यूल्ड ट्राइव्स के बच्चों को एडमिशन की फैसिलिटी नहीं देती है, कमिशन द्वारा उनका ग्रान्ट्स बंद कर दिया जाय इस प्रकार के आदेश दिये जाने चाहिये ताकि सारे देश के बच्चों को एक ही स्टेन्डर्ड की शिक्षा मिल सके । इन शब्दों के साथ मैं इस बिल का विरोध करता हं ।

want to make any speech. I have a lot of things to say in fact about the functioning of the UGC but I shall not do so to-day. I shall do it on a later occassion. I will only make some points about the composition of the UGC. It has been

175 University Grants Commission [RAJVA SABHA] Shri Bipinpal Das]

provided that the Chairman shall be chosen from among persons who are not officers of the Central Government or of any State Government. Very good but why not the same provision be made applicable in the case of the Vice-Chairman also ? I do not understand the reason. Similarly regarding other members there is a provision in regard to four :

"not less than one-half of the number chosen under this clause shall be from among persons who are not officers of the Central Government or of any State Government".

In my opinion, the entire Commission, excepting those two officers who will be appointed from the Central Government- one from the Education Ministry and another from the Finance Ministry-all the other members must come from the teaching or academic community. This is my opinion and I hope in practice the Education Minister will take care that excepting these two officers who come under clause (a) who will be appointed by the Government out of their officers, the rest of the membership- the Chairman and others-must come from the academic community. That is my request Secondly, Madam, the term of the Chairman is 5 years while the term of other is 3 years. The Minister hars said that in order to maintain continuity this has been done. I quite agree that continuity should be there but continuity could have been maintained by some other method which for example obtains in Rajya Sabha. In Rajya Sabha the continuity is maintained by rotational method. By some such rotational method the continuity of the Commission could have been maintained.

My third comment is this. I am very happy that this clause 6 has come into this Bill where it has been said that no grant shall be given by the Central Government, the Commission, or any other organisation receiving any funds from the Central Government unless the Commission has declared such University to be fit for receiving such grant. It is a very good clause, a welcome clause. But what about the case where a University is started, the State Government supports it with money for some time and then forces the University Grants Commission to come to help. I know of such cases. A University is established in spite of the opposition from the

University Grants Commission by a State Government, the State Government gives money, it goes on for a year or two and then University Grants Commission is the compelled to make granis. I know, Madam, that Education is a State subject and perhaps the Minister is helpless in this matter but something needs to be done about this. With these words I welcome this amendment.

PROF. S. NURUL HASAN : Madam. I would not take the time of the House at this stage except to make just a few brief remarks. The Commission has in fact been circularising I understand the Universities to respect the reservations regarding Scheduled Castes.

In regard to the other point that apart from these two officials there is no bar of any kind to other persons being appointed as Members of the Commission who are officials, the point was explained at length by two of our hon. friends, one of whom I am very glad to see is present here. The idea was that all these ten people will belong to the academic community but for various reasons under certain circumstances distinguished academics have been invited to take up certain Government jobs on a temporary basis. The idea is it" at any time the need arises to rope in one of them to serve on the Commission then it should not be considered to be something which is improper. I may just mention one name by way of example, the which is name of Prof. M.G.K.. Menon who is one of our most distinguished physicists in the country. He is also the Secre-ta.y of the Department of Electronics. I do not know whether it will bs possible for me to invite him to serve on the Commission but supposing I want to invite him to serve on the Commission then we do not want a situation in which the Government would be totally barred from availing of the services of some of these top academies. So I can give a categoric assurance that none of these ten Members apart from the two officers would be a person who will not belong to the academic community. But more than that I am unable to say.

As regards the question of Universities, being started, Madam, the constitutional difficulty is th re. I hope that this House which is Council of States and which represents the States will use its moral influence

177 Supreme Court Enlargement of [3 JUNE 1972] (Criminal Appellate Jurisdiction) 178

with the State Government not to a start Universities without considering the opinion and the advice of the Central Government. More than that I cannot say much except to say that at least the Central Government will not start giving grants either through the University Grants Commission or through any other agency until the norms fixed have been observed.

With these words. . .

SHRI BIPINPAL DAS : About conti-nuty ?

PROF. S. NURUL HASAN : About continuity it is a point on which I can say that this three-year period we have now provided is snch that once it starts functioning the continuity will be there. Once a casual vacancy arises, it will be filled for the whole term. Therefore, that element of continuity will come in.

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY) : The que»-tion is :

"That the Bill be passed."

The motion was adopted.

THE SUPREME COURT (ENLARGEMENT OV CRIMINAL APPELLATE JURISDICTION) AMENDMENT BILL 1972

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITI RAJ SINGH CHAUDHURY): Madam, I beg to move :--

"That the Bill to amend the Supreme Court (Enlargement of Criminal Ap pellate Jurisdiction) Act, 1970, be taken into consideration."

This Bill seeks to extend the Act to the State of Jammu and Kashmir. When this Bill was passed the Jammu and Kashmir State had not passed the resolution in accor dance with article 134 and, therefore, the Act could not be made applicable to the State of Jammu and Kashmir. At present it applies to the rest of the country. Now, the Jammu and Kashmir Legislature has passed अपील करने की रेमिडी दे रहे हैं। जैसा कि the requisite resolution and they have

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requested us to make the Act applicable to the State of Jammu and Kashmir. Therefore, this Bill has been brought forward. I commend the Bill for your acceptance.

*The question w**\$ *propoied.*

श्रीवी. के. सखलेचा (मध्य प्रदेश): माननीय सभापति महोदय, यह जो विल जम्मू काश्मीर पर सुप्रीम कोर्टके जुरिस्डिक्शन आफ मैटस के बारे में एक्सपैंड करने के लिए लाया गया है, उसके संबंध में मेरा पहला निवेदन तो यह है कि जम्मू क।श्मीर की यह जो विदोष स्थिति है, माखिर यह कितने दिनों तक इस प्रकार चलतो रहेगी। यह जो जम्मू काश्मीर है उसको यदि हम भारत के अन्य प्रदेशों के समान मानते हैं भौर उसका अपने में फुल इंटीग्रेशन मानते हैं तो यह विशेष स्थिति क्यों कायम कर रखी गयी है। क्या हर कानून के लिए पहले जम्मू काश्मीर की विधान सभा अपने यहां प्रस्ताव पारित करेगी श्रीर उसके बाद सप्रीम कोर्टया अन्य जो देश के अधिकार है उनको वहां बढ़ाने के लिए यहां कानून पारित किया जायगा ? मेरा निवेदन है कि हम बार वार दुनिया भर में जा कर कहते हैं कि जम्मू काश्मीर भारत का श्रंग बन गया है फिर यह विशेष स्थति कायम रखने का कोई कारण नहीं । स्वयं हम एक कंट्र डिक्शन रखे हुए हैं । एक ग्रोर कहते हैं कि जम्मू काश्मीर पूरी तरह से भारत का अंग है और दूसरी तरफ हर कानून के वारे में एक विशेष दर्जा जम्मू काश्मीर को दे रखा है ।

दूसरी बात, सुप्रीम कोट का जुरिस्डिक्शन किमिनल मैटर्स के बारे में हाई कोर्ट ने कोई ओरिजिनल ट्रायल किया हो या जजमेंट का रिवर्सल न हो तो उसके लिए सुप्रीम कोट में न्याय के वारे में कहा जाता है कि न्याय मनुष्य के वास्ते बहुत अ।वश्यक है भीर वह मूलभ झौर सस्ता होना चाहिए | मनुष्य को इस के साथ ही वास्तविक न्याय मिलना चाहिए। म्राज